IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

17. **IA-630(MB)2024 IN C.P. (IB)/1337(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES: Srei Equipment Finance Limited
Vs.
Nirmal Lifestyle Kalyan Private Limited

SECTION: 7, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

IA-630(MB)2024

1. Mr. Dhananjay Kumar a/w Mr. Anush Mathkar, Mr. Mehul Kumar and Ms. Arunima Phadke i/b Cyril Amarchand Mangaldas, Ld. Counsel for the RP present. Mr. Ashok Paranjpe a/w Ms. Mrunali Lanjewar, Ld. Counsel for the Corporate Debtor present in CP-1337/2020. Mr. Nausher Kohli i/b Shivani Varade, Ld. Counsel for the Homebuyers in CP-1337/2020 present.

2. This is an application filed by the Applicant/RP u/s. 60(5) of Code r/w Rule 11 of the NCLT Rules, 2016, seeking extension of 60 days beyond 330 days of CIRP from 03.02.2024 till 03.04.2024.

3. The RP seeking extension of 60 days on the ground that the resolution plan is under consideration before the CoC for approval.

4. After considering the facts of the case, this Bench feels that it would be appropriate to allow extension of 60 days (being the period from 03.02.2024 till 03.04.2024). IA-630(MB)2024 is allowed to that effect and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

25.06.2024 / *Bmb*